COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 61 OF 2018 & IA NOS. 1001 & 1002 OF 2017

Dated: <u>13th March, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd Vs.			Appellant(s)
Maharashtra Electricity Regulatory Commission & Anr			Respondent(s)
Counsel for the Appellant (s)	:	Mr. G. Saikumar Ms. Nikita Choukse Ms. Sowmya Saikumar	
Counsel for the Respondent(s)	:	Ms. Swapna Seshadri Ms. Dipali Seth Ms. Rhea Luthra for R-2	

<u>ORDER</u>

Admit.

The learned counsel, Ms. Swapna Seshadri, appearing for the second Respondent prays for four weeks' time to file the reply.

Submission made by her, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this matter by 12.04.2018. Thereafter, rejoinder, if any, may be filed by 02.05.2018, after duly serving copy on the other side.

List this matter on <u>03.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member *js/vt* (Justice N. K. Patil) Judicial Member